

NLU DELHI CERTIFICATE COURSE



THE PRACTICE SERIES

Arbitration Law & Practice

Proceedings, Procedure and Related Litigation

15

LIVE SESSIONS
2 MONTH LONG PROGRAM

04

MODULES

Online

SAT-SUN, 10 AM

Tier 1 Faculty

FACULTY

India's best law schools teach arbitration law *brilliantly*. *Nobody was teaching the arbitration practice and advocacy until now.*

Law firms have moved beyond foundational training. Clients no longer pay for learning curves. Day-one readiness is no longer aspirational - it is expected.



CERTIFIED BY

National Law University, Delhi

One of India's best national law schools [NIRF Rank #2]. Approves the curriculum, provides institutional oversight, supervises assessment standards, and awards the certificate to participant's who complete the Course.



DESIGNED & DELIVERED BY

Mentblue

India's practitioner-led legal education platform, founded and run by former Tier 1 law firm lawyers - designs the curriculum, convenes the faculty of practising lawyers from leading firms, and runs the course end to end.

*NLU Delhi and mentblue have partnered to launch **The Practice Series**: short, intensive certificate courses built to close the gap between classroom learning and the realities of professional practice*

Where our course mentees *work today.*

Mentees of the past courses are placed across India's leading law firms and corporates - from full-service Tier 1 firms to specialist boutiques and in-house teams.

20+	2,300+	90+	40+
PRACTICE COURSES DELIVERED	PARTICIPANTS TRAINED	PRACTITIONER FACULTY	HIRING FIRMS & CORPORATES

LAW FIRMS - WHERE ALUMNI PRACTICE

 cyril amarchand mangaldas ahead of the curve	 Shardul Amarchand Mangaldas	 AZB & PARTNERS ADVOCATES & SOLICITORS	 advocates & solicitors	 S&R ASSOCIATES ADVOCATES	 TRILEGAL
 CMS INDUSLAW	 SARAF AND PARTNERS LAW OFFICES	 DSK Legal True Value, True Values	 Nishith Desai Associates LEGAL AND TAX COUNSELING WORLDWIDE	 KHAITAN & CO ADVOCATES SINCE 1911	 TT&A Advocates and Solicitors

CORPORATES & IN-HOUSE TEAMS

					
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Centre for Regulatory Studies

NATIONAL LAW UNIVERSITY, DELHI

The academic home of the Practice Series at NLU Delhi.

ESTABLISHED
2019

LOCATION
NLU Delhi, Sector 14,
Dwarka New Delhi

About the Centre.

The Centre for Regulatory Studies (CRS) is the dedicated research and capacity-building wing of National Law University, Delhi focused on the law of regulated industries, financial markets and corporate practice.

MANDATE

To bridge academia and regulatory practice through professional training and structured industry engagement.

FOCUS AREAS

- Domestic & International Arbitration
- Institutional & Cross-Border Practice
- Sector-Specific Arbitration
- Award Enforcement & Challenge

ACTIVITIES

Practice-oriented certificate programmes, working papers, conferences, and policy engagement with regulators.

WHY THIS COURSE

The natural academic home for an Arbitration & Dispute Resolution programme: pairing institutional rigour with arbitration and enforcement practice.

About the Course

A 2-month intensive certificate course that takes you through an arbitration the way it is actually conducted: from the arbitration agreement to award enforcement, in practice.

Across 15 live online sessions, partners and senior practitioners from India's leading law firms walk participants through the full arbitration lifecycle: from the arbitration agreement to enforcement of the award, using the frameworks and documents they use in live mandates.

The programme is built for participants who want to move from knowing arbitration law to *conducting the arbitration*.

FORMAT

15 live online sessions · 4 modules

Saturday & Sunday · 10:00 am IST

FACULTY

Partners from Top Law Firms

The arbitration advocates

PEDAGOGY

Practitioner-led teaching & case-based discussion

Arbitration Documents Dissected: Every notice, pleading, application, and award.

CERTIFICATION

NLU Delhi Certified

Issued by National Law University, Delhi

What makes this course *one of its kind*.

01

Practitioner-led faculty

Partners and senior practitioners from India's leading law firms - the lawyers who conduct and argue arbitrations for a living, not just teach about them

02

End-to-end arbitration view

From the arbitration agreement to enforcement - the entire arbitration lifecycle, taught in the sequence a dispute actually unfolds

03

Applied assignments

Two comprehensive drafting assignments built around real Indian arbitration disputes, spanning the full arbitration lifecycle - not sanitised hypotheticals

04

NLU Delhi certification

Course supervised by the Centre for Regulatory Studies and certified by National Law University, Delhi.

A Day-1 ready toolkit

Leave with a comprehensive command of arbitration law and procedure - from the arbitration clause to interim relief, evidence, advocacy, and enforcement - reinforced through two applied drafting assignments spanning the full arbitration lifecycle.

A network that opens doors

Every cohort is interactive. Partners stay engaged. Alumni have leveraged the Course to deepen their expertise and secure positions at top law firms.

Who this course is *for*?

The Course is designed for:

I. Students

INTEREST IN DISPUTE RESOLUTION & ARBITRATION PRACTICE

LL.B and LLM students specialising in dispute resolution, arbitration or litigation practice, and those preparing for arbitration internships and recruitment.

YOU WILL LEAVE WITH

A working vocabulary in arbitration procedure, a document library of precedents, and two applied assignments you can speak to in interviews and put to work from day one of your internship/ job.

II. Professionals

LAWYERS, IN-HOUSE COUNSEL, ARBITRATION/ LITIGATION PRACTITIONERS

- Junior associates and fresh graduates building dispute resolution practice
- In-house counsel managing commercial disputes and arbitration references
- Government, PSU and corporate counsel handling arbitration references

YOU WILL LEAVE WITH

A practitioner's command of arbitration procedure, drafting and advocacy - and the frameworks to run an arbitration independently, not just support one.

Eligibility criteria.

The programme welcomes participants from law, finance, accountancy and corporate strategy backgrounds. The eligibility bar is set by qualification and intent, not by years.

ATTENDANCE REQUIREMENT

75% minimum attendance across the live sessions for certification.

LAW STUDENTS

Currently pursuing a 3-year LLB, 5-year integrated law programme, or LLM at any recognised university in India or abroad.

LAWYERS/ LAW FIRMS

Advocates and law graduates with at least an LLB / equivalent qualification from a recognised university.

FINANCE & ACCOUNTANCY

CA, CS, CMA, CFA candidates and qualified professionals - at any career stage. Investment bankers and analysts welcome.

CORPORATE & IN-HOUSE

Graduates with corporate, strategy or transactional experience. Open to in-house counsel and corporate development teams.

MINIMUM QUALIFICATION

A bachelor's degree (or equivalent) from a recognised university, OR current enrolment in a recognised undergraduate / postgraduate programme.

Your faculty



Varuna Bhanrale

Partner · Trilegal



Altaf Fathima

Partner · Saraf &
Partners



Ishita Mathur

Counsel, S&R Associates



Varuni Mohan

Partner, CMS IndusLaw



Aishwarya A.

Partner · Luthra & Luthra Law
Offices



Sanya Sud

Partner Designate ·
Saraf & Partners



Ribhu Garg

Counsel, Trilegal



Anirban Sen

Counsel, CMS IndusLaw

Curriculum overview.

M•01

Foundations & the Arbitration Agreement

- S1: Foundations of Arbitration & the Indian Legal Framework
- S2: The Arbitration Agreement: Drafting, Validity & Complexities
- S3: Institutional vs. Ad Hoc Arbitration: Frameworks, Rules & Initiating Proceedings

3 SESSIONS

M•03

Procedure, Evidence & Advocacy

- S8: Pleadings & Framing the Case
- S9: Evidence in Arbitration
- S10: Managing the Arbitral Proceedings: Procedure, Directions & Court Assistance
- S11: Oral Advocacy & Examination of Witnesses

4 SESSIONS

M•02

Jurisdiction, Constitution & Interim Measures

- S4: Jurisdiction, Arbitrability & Appointment of Arbitrators
- S5: Interim Measures: Section 9 & Section 17 Applications
- S6: Emergency Arbitration & International Institutional Practice
- S7: Mid-Course Assignment Workshop

4 SESSIONS

M•04

Awards, Challenge & Enforcement

- S12: The Arbitral Award: Requirements, Costs & Post-Award Applications
- S13: Challenging Awards: Section 34 Grounds & Appellate Proceedings
- S14: Enforcement of Awards: Domestic & Cross-Border
- S15: Final Assignment Workshop + Career Roadmap & ADR Landscape

4 SESSIONS

Session schedule.

DATE	SESSION	DATE	SESSION
Sat · 25 Jul	S1 · Foundations of Arbitration & the Indian Legal Framework	Sat · 29 Aug	S9 · Evidence in Arbitration
Sun · 26 Jul	S2 · The Arbitration Agreement: Drafting, Validity & Complexities	Sun · 30 Aug	S10 · Managing the Arbitral Proceedings: Procedure, Directions & Court Assistance
Sat · 01 Aug	S3 · Institutional vs. Ad Hoc Arbitration: Frameworks, Rules & Initiating Proceedings	Sat · 05 Sep	S11 · Oral Advocacy & Examination of Witnesses
Sun · 02 Aug	S4 · Jurisdiction, Arbitrability & Appointment of Arbitrators	Sun · 06 Sep	S12 · The Arbitral Award: Requirements, Costs & Post-Award Applications
Sat · 08 Aug	S5 · Interim Measures: Section 9 & Section 17 Applications	Sat · 12 Sep	S13 · Challenging Awards: Section 34 Grounds & Appellate Proceedings
Sun · 09 Aug	S6 · Emergency Arbitration & International Institutional Practice)	Sun · 13 Sep	S14 · Enforcement of Awards: Domestic & Cross-Border
Sat · 22 Aug	S7 · Mid-Course Assignment Workshop (Assignment 1)	Sat · 19 Sep	S15 · Final Assignment Workshop + Career Roadmap & ADR Landscape
Sun · 23 Aug	S8 · Pleadings & Framing the Case		

MODE	DAYS	TIME	RECORDINGS
Online · Live	Saturdays & Sundays	10:00 am IST onwards	Access for 6 months



COURSE DIRECTOR · NLU DELHI

Dr. Raghav Pandey

Course Director

Assistant Professor at National Law University, Delhi and Director of the Centre for Regulatory Studies. Dr. Raghav works at the point where law meets business, regulation, and policy - areas that shape how companies operate and how markets are governed.

AFFILIATION National Law University, Delhi	CENTRE Centre for Regulatory Studies
AREAS Corporate & commercial law, regulation, jurisprudence	ROLE Academic supervision & programme curation

He is a regular writer and speaker on Indian corporate and regulatory law, and brings that practical clarity into the classroom. Through the Practice Series, he designs programmes that go beyond textbook law - built around how legal problems actually arise and how practitioners solve them.

Mentblue team

Day-to-day delivery of the programme - admissions, faculty coordination, participant support - is led by the Mentblue team.



CO-FOUNDER · MENTBLUE

Prafful Goyal

Co-founder, Mentblue

Co-founded Mentblue to bring practitioner-led education to law students and early-career professionals. Leads programme design and faculty engagement across the Practice Series.

- Graduate, NUJS Kolkata
- Former Principal Associate, Cyril Amarchand Mangaldas



CO-FOUNDER · MENTBLUE

Ashutosh Singh

Co-founder, Mentblue

Co-founded Mentblue to make legal practice accessible - converting deal experience into structured curricula. Leads programme operations and participant experience.

- Graduate, NLU Delhi
- Former Senior Associate, Cyril Amarchand Mangaldas

What our mentees say!

“

I am truly fascinated by the initiative and effort that mentblue is putting into this course. I can confidently say that they are teaching real-world arbitration in its most practical form, with clarity, precision, and relevance.

Srishti Srivastava

SENIOR ANALYST, DELOITTE

“

The course by mentblue was insightful and well-structured. Experienced mentors shared practical knowledge and real-world arbitration scenarios. Sessions were interactive, engaging, and easy to follow even for beginners.

Sujal Baxi

JUNIOR LEGAL ASSISTANT, STEMMONS BUSINESS SERVICES INDIA

“

Gaining practical insights into arbitration from partners of prestigious law firms is an invaluable experience that can truly give one a competitive edge in their career.

Junak Goswami

NORTH EASTERN HILL UNIVERSITY

“

I never expected an online course to offer this level of practical insight. In many ways, the sessions have been more practically oriented than my regular classes and even some of my internships. The way the instructors bridge theory with real-world application has been particularly valuable.

Saksham Vishal Sood

ASSESSMENT INTERN, S&A LAW OFFICES

Programme fee.

STUDENTS

₹ 12,000

Inclusive of all taxes

For currently enrolled students at any recognised university.

PROFESSIONALS

₹ 15,000

Inclusive of all taxes

For working professionals, in-house counsel, lawyers and other professionals.

Group nominations from law firms, corporates & in-house teams accepted on request.

Write to support@mentblue.com.

PROGRAMME FEE

WHAT'S INCLUDED

15 live online sessions with full Q&A access

Session recordings, replay access for 6 months

Curated reading materials - precedents, templates, case law

Document library - arbitration notices, pleadings, interim applications, award drafts

NLU Delhi Certificate of Completion

Practice Series alumni network + early-bird access to future cohorts

PAYMENT

Payment via secure link. EMI Options available.



National Law University
Delhi
CENTRE FOR REGULATORY
STUDIES

in collaboration with



THIS IS TO CERTIFY THAT

[Recipient Name]

has successfully completed the certificate course on

Arbitration Law & Practice: Proceedings, Procedure &
Related Litigation

conducted by the Centre for Regulatory Studies, NLU Delhi, in academic collaboration with mentblue, from July – September 2026

Mentors for the Course were:

DEF, Partner, Cyril Amarchand Mangaldas
ABC, Partner, Cyril Amarchand Mangaldas
BCD, Partner, Cyril Amarchand Mangaldas
GHI, Partner, Cyril Amarchand Mangaldas
JKL, Partner, Cyril Amarchand Mangaldas



Dr. Raghav Pandey

COURSE DIRECTOR
CENTRE FOR REGULATORY STUDIES · NLU DELHI

CERTIFICATE NO.
2026 · AR · 0000

Prafful Goyal

COURSE COORDINATOR
CO-FOUNDER · MENTBLUE

ISSUED BY NLU DELHI · CRS · IN COLLABORATION WITH MENTBLUE

More than a certificate. *3 Internship Opportunities*

Three internship opportunities reserved for the Course's strongest performers - **earned on merit**. A direct route into practice - with internship opportunities with the disputes lawyers.

01

FOR THE TOP
PERFORMER

Internship with *Saraf & Partners*

The top performer of the Course is offered an internship with Saraf & Partners, working alongside the firm's arbitration and disputes team on live matters: pleadings, applications and hearing preparation.


Saraf & Partners
Dispute Resolution Practice

02

FOR THE TOP
PERFORMER

Internship with *Luthra & Luthra*

The single top performer of the Course is offered an internship with AP & Partners — working alongside the firm's M&A practice on live mandates. A direct bridge from the classroom into the room where deals are done.


Luthra & Luthra
Dispute Resolution Practice

03

FOR THE TOP
PERFORMER

Internship with *CMS IndusLaw*

The single top performer of the Course is offered an internship with AP & Partners — working alongside the firm's M&A practice on live mandates. A direct bridge from the classroom into the room where deals are done.


CMS IndusLaw
Dispute Resolution Practice

HOW PERKS ARE AWARDED

Assessed on merit across attendance and Course Assignments.

ENROL NOW

Reserve your *seat*.

Cohorts are kept relevant and interactive to preserve faculty attention and discussion quality. Apply early - seats fill on a first-come basis.



REGISTER AT

mentblue.com/courses

EMAIL

support@mentblue.com

PHONE

+91 92896 57727; 9625619518

PROGRAMME PARTNERS



National Law University, Delhi
Centre for Regulatory Studies (CRS)



Mentblue
Legal education platform

PROGRAMME LEADERSHIP

Course Director - Dr. Raghav Pandey, NLU Delhi

Course Coordinators - Mentblue Team

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